- (6) F. No. P.15025/264/13-PA/FSSAI, dated the 6th January, 2016, publishing the Food Safety and Standards (Contaminants, toxins and Residues) Amendment Regulations, 2016. [Placed in Library. See No. L.T. 4735/16/16]
- (7) F. No. P.15025/264/13-PA/FSSAI, dated the 4th April, 2016, publishing Corrigenda to F. No. P.15025/264/13-PA/FSSAI, dated the 5th January, 2016 (in English only). [Placed in Library. See No. L.T. 5297/16/16]
- I. Notifications of the Ministry of Civil Aviation

II. MoU (2016-17) between GoI and Airports Authority of India and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Sir, I lay on the Table;—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Civil Aviation, under sub-section (3) of Section 14A of the Aircraft Act, 1934, along with Explanatory Note:—
 - (1) G.S.R. 399 (E), dated the 5th April, 2016, publishing the Aircraft (First Amendment) Rules, 2016.
 - (2) G.S.R. 494 (E), dated the 10th May, 2016, publishing the Aircraft (Second Amendment) Rules, 2016. [Placed in Library. See No. L.T. 5162/16/16]
- II. A copy each (in English and Hindi) of the following papers:-
 - (a) Memorandum of Understanding between the Government of India (Ministry of Civil Aviation) and the Airports Authority of India, for the year 2016-17.
 - (b) Statement by Government accepting the above Memorandum of Understanding. [Placed in Library. See No. L.T. 5161/16/16]
- I. Notifications of the Ministry of Finance
- II. Notifications of the Ministry of Corporate Affairs
- III. Report (2015-16) and Accounts (2014-15) of SEBI, Mumbai, and related papers
- IV. Report and Accounts (2014-15) of NIFM, Faridabad, Haryana and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:–
 - (1) No. SEBI-NRO/OIAE/GN/2015-16/003, dated the 5th May, 2015, publishing the SEBI (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2015.
 - (2) No. SEB-NRO/OIAE/GN/2015-16/004, dated the 5th May, 2015, publishing the SEBI (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2015.
 - (3) No. SEBI-NRO/OIAE/GN/2015-16/005, dated the 15th May, 2015, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2015.
 - (4) No. SEBI/LAD-NRO/GN/2015-16/006, dated the 15th July, 2015, publishing the Securities and Exchange Board of India (Issue and Listing of Debt Securities by Municipalities) Regulations, 2015.
 - (5) No. SEBI/LAD-NRO/GN/2015-16/007, dated the 11th August, 2015, publishing the SEBI (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2015.
 - (6) No. SEBI/LAD-NRO/GN/2015-16/008, dated the 14th August, 2015, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2015.
 - (7) No. SEBI/LAD-NRO/GN/2015-16/009, dated the 14th August, 2015, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2015.
 - (8) No. SEBI/LAD-NRO/GN/2015-16/010, dated the 14th August, 2015, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Second Amendment) Regulations, 2015.
 - (9) No. SEBI/LAD-NRO/GN/2015-16/011, dated the 14th August, 2015, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2015.
 - (10) No. SEBI/LAD-NRO/G.N.2015-16/012, dated the 14th August, 2015, publishing the SEBI (Issue of Capital and Disclosure Requirements) (Fifth Amendment) Regulations, 2015.
 - (11) SEBI/LAD-NRO/GN/2015-16/013, dated the 2nd September, 2015, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.

- (12) SEBI/LAD-NRO/GN/2015-16/014, dated the 4th September, 2015, regarding renaming of "MCX Stock Exchange Limited" as "Metropolitan Stock Exchange of India Limited", as certified by the Registrar of Companies, Mumbai, with effect from the 20th day of March 2015.
- (13) No. SEBI/LAD-NRO/GN/2015-16/015, dated the 8th September, 2015, publishing the Securities and Exchange Board of India (Regulatory Fee on Stock Exchanges) (Amendment) Regulations, 2015.
- (14) No. SEBI/LAD-NRO/GN/2015-16/016, dated the 8th September, 2015, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2015.
- (15) No. SEBI/LAD-NRO/GN/2015-16/017, dated the 8th September, 2015, publishing the Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2015.
- (16) No. SEBI/LAD-NRO/GN/2015-16/018, dated the 10th September, 2015, publishing the SEBI (Issue of Capital and Disclosure Requirements) (Sixth Amendment) Regulations, 2015.
- (17) No. SEBI/LAD-NRO/GN/2015-16/019, dated the 14th September, 2015, regarding renewal of recognition to the Metropolitan Stock Exchange of India Limited under section 4 of the Securities and Exchange Board of India Act, 1992 for a period of one year commencing on the 16th day of September, 2015 and ending on the 15th day of September, 2016 in respect of contracts in securities subject to the conditions stated in the notification or as may be prescribed or imposed hereafter.
- (18) No. SEBI/LAD-NRO/GN/2015-16/020, dated the 17th September, 2015, publishing the Securities and Exchange Board of India (Procedure for Search and Seizure) Repeal Regulations, 2015.
- (19) No. SEBI/LAD-NRO/GN/2015-16/021, dated the 18th September, 2015, publishing the SEBI (Share Based Employee Benefits) (Amendment) Regulations, 2015.
- (20) No. SEBI/LAD-NRO/GN/2015-16/028, dated the 6th January, 2016, regarding establishment of the Local Office of the Securities and Exchange Board of India at Jammu for the State of Jammu and Kashmir.
- (21) No. SEBI/LAD-NRO/GN/2015-16/029, dated the 11th January, 2016, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2016.

- (22) No. SEBI/LAD-NRO/GN/2015-16/030, dated the 12th January, 2016, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2016.
- (23) No. SEBI/LAD-NRO/GN/2015-16/031, dated the 21st January, 2016, publishing the SEBI (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2016.
- (24) No. SEBI/LAD-NRO/GN/2015-16/032, dated the 21st January, 2016, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2016.
- (25) No. SEBI/LAD-NRO/GN/2015-16/033, dated the 21st January, 2016, substituting the name of "MCX-SX Clearing Corporation Limited" in the Notification No. LAD-NRO/GN/2015-16/024 dated the 1st October, 2015 with the name "Metropolitan Clearing Corporation of India Limited" with effect from the 18th day of August, 2015.
- (26) No. SEBI/LAD-NRO/GN/2015-16/034, dated the 12th February, 2016, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2016.
- (27) No. SEBI/LAD-NRO/GN/2015-16/035, dated the 18th February, 2016, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2016.
- (28) No. SEBI/LAD-NRO/GN/2015-16/036, dated the 18th February, 2016, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2016.
- (29) No. SEBI/LAD-NRO/GN/2015-16/037, dated the 15th March, 2016, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2016.
- (30) No. SEBI/LAD-NRO/GN/2015-16/038, dated the 15th March, 2016, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2016.

[Placed in Library. For (1) to (30) See No. L.T. 5211/16/16]

- II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:—
 - (1) G.S.R. 397 (E), dated the 5th April, 2016, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2016, along with delay statement.

(2) G.S.R. 493 (E), dated the 7th May, 2016, publishing the Companies (Registration Office and Fees) Amendment Rules, 2016, along with delay statement.

[Placed in Library. For (1) and (2) See No. L.T. 5212/16/16]

(3) G.S.R. 540 (E), dated the 23rd May, 2016, publishing the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2016.

[Placed in Library. See No. L.T. 5037/16/16]

(4) G.S.R. 563 (E), dated the 31st May, 2016, publishing the Companies (Authorised to Register) Amendment Rules, 2016.

[Placed in Library. See No. L.T. 5212/16/16]

- (5) G.S.R. 639 (E), dated the 29th June, 2016, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2016.
- (6) G.S.R. 646 (E), dated the 30th June, 2016, publishing the Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2016.
- (7) G.S.R. 695 (E), dated the 14th July, 2016, publishing the Companies (Cost Records and Audit) Amendment Rules, 2016.
- (8) G.S.R. 704 (E), dated the 19th July, 2016, publishing the Companies (Share Capital and Debentures) Third Amendment Rules, 2016.

 [Placed in Library. For (5) to (8) See No. L.T. 5212/16/16]
- (ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 404 (E), dated the 6th April, 2016, amending Schedule III of the Companies Act, 2013 to substitute/insert certain entries therein, under sub-section (3) of Section 467 of the Companies Act, 2013, along with delay statement.

[Placed in Library. See No. L.T. 5222/16/16]

- (iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 593 (E), dated the 10th June, 2016, publishing the Limited Liability Partnership (Second Amendment) Rules, 2016, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
 [Placed in Library. See No. L.T. 5213/16/16]
- (iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 2264 (E), dated the 30th June, 2016, publishing the Companies (Removal of Difficulties) Third Order, 2016, under subsection (2) of Section 470 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 5212/16/16]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 681 (E), dated the 12th July, 2016, amending Notification No. G.S.R. 38 (E), dated the 19th January, 2011 to substitute certain entries in the original Notification, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. L.T. 5221/16/16]

- III. A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 18 and sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992:—
 - (a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2015-16.

[Placed in Library. See No. L.T. 5214/16/16]

- (b) Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2014-15, and the Audit Report thereon.
- (c) Executive Summary of the above-said Report.

[Placed in Library. See No. L.T. 5210/16/16]

- IV. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual Report of the National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2014-15.
 - (b) Annual Accounts of the National Institute of Financial Management (NIFM), Faridabad, Haryana, for the year 2014-15, and the Audit Report thereon.
 - (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5036/16/16]

- I. MoU (2016-17) between GoI and Mazagon Dock Shipbuilders Limited
- II. MoU (2016-17) between GoI and Mishra Dhatu Nigam Limited

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

I. Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mazagon Dock Shipbuilders Limited, for the year 2016-17.

[Placed in Library. See No. L.T. 5234/16/16]